

**RESERVE BANK OF INDIA  
FOREIGN EXCHANGE DEPARTMENT  
CENTRAL OFFICE  
MUMBAI.**

**C O R R I G E N D U M**

In the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2005 (Notification No.FEMA.127/2005-RB dated January 5, 2005) issued by the Reserve Bank of India, Foreign Exchange Department, Central Office and published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R.No.60(E) dated February 9, 2005, for item No.1 in "Foot Note" the following foot note shall be substituted, namely,

"1: It is clarified that no person will be adversely affected as a result of retrospective effect being given to these regulations."

**( Vinay Baijal)  
Chief General Manager  
18.01.2006**

**Published in the Official Gazette of Government  
of India - Extraordinary - Part-II, Section 3,  
Sub-Section (i) dated 28.01.2006 - G.S.R.No.41(E)**